2015-16 (up to September 2015)* (₹ crore)

Agency	Crop Loan		Term Loan		Total	
	Target	Achvt.	Target	Achvt.	Target	Achvt.
Commercial Banks	4,00,000	2,39,755.65	1,90,000	1,16,716.36	5,90,000	3,56,472.01
Cooperative Banks	1,05,000	84,990.49	35,000	3,287.51	1,40,000	88,278.00
Regional Rural Banks	90,000	51,550.49	30,000	7,561.38	1,20,000	59,111.87
TOTAL	5,95,000	3,76,296.63	2,55,000	1,27,565.25	8,50,000	5,03,861.88

* Provisional data

Source: NABARD

Opening of office of Customs and Central Excise at Rudrapur, Uttarakhand

†2616. SHRI MAHENDRA SINGH MAHRA: Will the Minister of FINANCE be pleased to state:

(a) whether Government is aware of the fact that it was decided to open the office of the Commissioner for Customs and Central Excise at Rudrapur in Uttarakhand;

(b) if so, whether Government is also aware of the fact that CONCOR depot has also been operationalised at Sidkul in Rudrapur;

(c) if so, the details of the reasons for not opening the office of the Commissioner for Customs and Central Excise in Rudrapur so far; and

(d) by when the office of the Commissioner will be opened, if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) No, Sir.

(b) An application from SIDCUL CONCOR Infra Company Ltd. (SCICL) for setting up of Inland Container Depot (ICD) in Pant Nagar, Uttarakhand is under process for issue of notification under section 7 of the Customs Act, 1962.

(c) and (d) In view of reply to part (a) and (b) above, the question does not arise.

Release of compensation to Chhattisgarh

†2617. DR. BHUSHAN LAL JANGDE: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that Chhattisgarh's share in the Central Commercial Taxes for the period from 2010 to 2014 which have been reduced to 2 per cent after deducting compensation have not been received; and

†Original notice of the question was received in Hindi.

(b) whether it is a fact that State Government has claimed compensation to the tune of only ₹ 928.17 crores instead of ₹3085.33 crores for the period of 2010-11 to 2013-14, and whether the State would receive their entire amount of compensation?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) and (b) Central Government has decided to pay 100% CST compensation for the year 2010-11, 75% CST compensation for 2011-12 and 50% CST compensation for 2012-13, to all the States/UTs, including of State of Chhattisgarh, on account of loss due to reduction of CST rate from 4% to 2% as per guidelines dated 22nd August, 2008. Accordingly, ₹ 848.86 crore has been paid towards CST compensation to the State of Chhattisgarh for 2010-11. It has been decided that CST compensation for 2011-12 will be paid to all the States/UT's including State of Chhattisgarh in two installment in Financial Year 2015-16. Accordingly, ₹ 304.52 crore has been paid as first installment towards CST compensation to the State of Chhattisgarh for year 2011-12. Second installment of CST compensation would be released in second half of current Financial Year. Balance CST compensation of Chhattisgarh along with other States/UTs for 2012-13 is proposed to be released in FY 2016-17.

Withholding of annual increment of Government employees

2618. SHRIMATI WANSUK SYIEM: Will the Minister of FINANCE be pleased to state:

(a) beyond inclusion in the terms of reference of the Seventh Central Pay Commission and the legitimate rights of Government employees for a fair periodic increase in their wages and perks, whether Government has in the same measure wanted to protect the interest of the nation by linking productivity to pay for all categories of employees;

(b) whether the Commission has proposed withholding of annual increments in the case of employees not meeting the benchmarks either for MACP (Modified Assured Career Progression) or regular promotion; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) The Terms of Reference of the seventh Central Pay Commission provided, *inter-alia,* that the Commission was to work out the framework for an emoluments structure linked with the need to attract the most suitable talent to the Government service, promote efficiency, accountability and responsibility in the work culture and foster excellence in the public governance system, as also to make recommendations on the general principles,